

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH,
JABALPUR

Contempt Petition No. 31 of 2006
in Original Application No. 232 of 2006

Jabalpur, this the 22nd day of June, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Brindawan Parsati, S/o. Parsati,
RB II/B, Railway Colony, Behind
Railway Station, West Central Railway,
Beohari (MP).

Applicant

(By Advocate – Shri S.P. Pathak on behalf of Shri Anirudh
Hingwasia)

V E R S U S

1. Shri Maheem Kapoor, General Manager,
West Central Railway, Jabalpur.
2. Shri K.S. Krishna Kumar,
Chief Signal Telecommunication Engineer,
West Central Railway, Jabalpur.
3. Shri R.K. Mishra, Additional Divisional
Railway Manager, West Central Railway,
Jabalpur.
4. Shri Shobhan Choudhary, Senior Divisional
Signal Telecommunication Engineer, West
Central Railway, Jabalpur.
5. Dr. Jeevan Tomer, Medical Superintendent,
West Central Railway, New Katni.
6. Shri Kishan Lal Agrawal, Junior Engineer
(Signal), West Central Railway,
Beohari.

Respondents

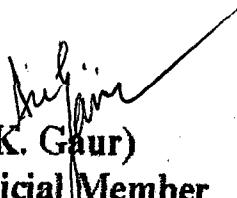
(By Advocate – Shri M.N. Banerjee)

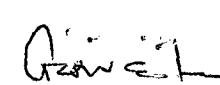
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ORDER (Oral)By A.K. Gaur, Judicial Member -

The applicant by means of this OA No. 232/2006 had challenged the validity of the transfer order dated 28.3.2006 Annexure A-1, whereby he was transferred from Beohari to Bakhleta. The said OA was finally disposed of with the direction to the Senior Divisional Signal Telecommunication Engineer, (respondent No. 4) to consider the applicant's representation dated 31.3.2006 and take a decision by speaking order within a period of two weeks from the date of receipt of copy of the representation and copy of the order. The said authority was also directed to consider and pass suitable orders on the request of the learned counsel for the applicant that till the decision on the representation is taken by him the applicant is not relieved from the present place of posting.

2. Having heard Shri M.N. Banerjee learned counsel for the respondents and perusing the records, we are of the considered view that the two fold orders and directions of this Tribunal dated 7th April, 2006 has not been willfully disobeyed and the orders and directions have fully been complied with by the respondents. Shri Banerjee has also stated that the second part of the order has also been complied with and the applicant was relieved only after the decision ^{was} taken on the representation.
3. In view of the aforesaid facts, the contempt petition deserves to be dismissed and is accordingly, dismissed.


(A.K. Gaur)
Judicial Member


(Dr. G.C. Srivastava)
Vice Chairman

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